

Allocation of power from CGS to Kerala

2541. SHRI P. RAJEEVE: Will the Minister of POWER be pleased to state:

- (a) the details of criteria for allocation of power from Central Generating Stations (CGS);
- (b) whether there is any plan to revise the existing criteria; and
- (c) whether there is any decrease in the allocation of power from CGS to Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) The allocation of power from Central Generating Stations (CGSs) to States/Union Territories is governed by a formula which is being treated as guidelines from April 2000. These guidelines provide for (i) 12% free power to affected State(s) in case of hydro power stations and 10% share (not free) to home State in case of Thermal and Nuclear stations, (ii) 73% in case of hydro and 75% in thermal and nuclear power stations is distributed amongst various constituent States / UTs, giving equal weightage to central plan assistance and total energy consumption during the previous five years and (iii) 15% power is kept unallocated at the disposal of Central Government to meet the urgent / overall requirements of States/UTs from time to time. The guidelines also provide that the power from the new Central Generating Stations be made available in accordance with the Power Purchase Agreements to be signed between the Central Public Sector Undertakings and State / UT.

(b) An in-house thinking process has been initiated in the Ministry of Power recently for examining the need to review the present arrangement relating to allocation of power, the process being in very preliminary stage for elaborations.

(c) The unallocated power of Central Generating Stations is re-distributed on a dynamic basis to meet the overall / urgent requirements of States/UTs. The quantum of this power being limited and fixed, allocation to one or more beneficiaries necessitates equivalent reduction from other beneficiaries. In view of high shortage of power in Puducherry, Ministry of Power has *vide* its order dated 22nd July, 2009, advised Central Electricity Authority to provide 25 MW power to Puducherry from the unallocated power in Central Generating Stations (CGSs) of Southern Region with equivalent reduction in the allocation of Kerala.

Energy Management Institute

2542. SHRI P. RAJEEVE: Will the Minister of POWER be pleased to state:

- (a) whether there is any proposal for setting up of an Energy Management Institute;
- (b) if so, the location thereof; and
- (c) whether any steps have been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) No, Sir.

(b) and (c) Question do not arise.

Mega power projects

2543.SHRI VARINDER SINGH BAJWA: Will the Minister of POWER be pleased to state:

(a) the present status of the identification of sites and other steps proposed to be taken for setting up ten mega power projects in the country; and

(b) the details with regard to each case, particularly about completion of the projects, quantum of energy to be produced and the area/areas likely to be served?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) The Ministry of Power had launched an initiative for development of coal based Ultra Mega Power Projects (UMPPs), each of about 4000 MW capacity. These projects are being developed on a Build, Own and Operate basis, and the project developers are selected through a tariff based competitive bidding process. The Central Electricity Authority (CEA) in consultation with the States had originally identified nine locations for setting up of UMPPs. Out of these, UMPPs at Sasan in Madhya Pradesh, Mundra in Gujarat and Krishnapatnam in Andhra Pradesh have been transferred to the successful bidders and are under various stages of development. The Letter of Intent (LoI) for fourth UMPP at Tilaiya in Jharkhand has been issued to the successful bidder on 12.02.2009.

In respect of other UMPPs, site at Cheyyur in Tamil Nadu, near Bedabahal village in Sundergarh in Orissa, in Salka & Khamaria villages near Udaipur in district Sarguja in Chhattisgarh and at Munge in Sindhudurg district in Maharashtra has been identified. The site in respect of Karnataka has not yet been finalized. Initiation of bidding process in respect of these UMPPs is contingent upon the availability of various requisite clearances including land and water availability from the respective State Governments.

Further, site at Kothapeta village of Vetapalam Mandal in Prakasham district in Andhra Pradesh has been identified for second UMPP. Requests have also been received from Orissa for two additional UMPPs and from Gujarat for second UMPP.

Full benefits of UMPPs are expected in the 12th Plan, however, as per revised Power Purchase Agreement (PPA), two units each of Sasan and Mundra UMPPs are expected to come in 11th Plan. When implemented, the energy generated from each of these projects could, at 80% Plant Load Factor (PLF), be of the order of 28000 MU per annum. The areas to be served by various UMPPs, for which power allocation has been made, are:

Sasan in Madhya Pradesh: - Delhi, Uttar Pradesh, Uttarakhand, Punjab, Rajasthan, Haryana and Madhya Pradesh.